

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-101(PB)/2017

IN THE MATTER OF:

Educomp Solutions Limited

.... APPLICANT / PETITIONER

SECTION:

Under Section 10 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.01.2018

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA
HON'BLE MEMBER (TECHINCAL)

PRESENTS:

For the APPLICANT

:- Mr. Sanjiv Sen, Sr. Advocate
Mr. Mukul Chandra, Mr. Sumit Wadhawa, Mr.
S. Prabhakar, Ms. Preerna Beri, Ms. Tanushre
and Mr. Srinivas Kotni, Advocates

For the Resolution Professional

:- Mr. Virender Ganda, Sr. Advocate
Mr. Siddhartha Srivastav, Mr. Harshit Khare,
Mr. Ashly Cherian and Ms. Ranjana Roy
Gawai, Advocates

For Vidhya Mandir Classes Limited

:- Mr. U. K. Chaudhary, Sr. Advocate
Mr Aditya Dewan, Advocate

ORDER

Ld. Counsel for the RP is present. It is brought to the notice of this tribunal that the financial statement for the year ended 31.03.2017 in relation to the Corporate Debtor as well as the subsidiaries audited financial statements have been uploaded by yesterday and it is available for public inspection. In addition to the above financial statements it is also represented by the Ld. Sr. Counsel for the Resolution Professional that the information memorandum of the



Resolution Professional has also been uploaded for public consumption. Proposed Resolution applicant in CA. No. 30/2018 as well as in CA. No. 42/2018 are present and bring to the notice of this tribunal that the order passed by the Hon'ble Principal Bench on 19.01.2018 has not been complied with fully and in the circumstances they are handicapped from filing a Resolution Plan.

Ld. Sr. Counsel for the RP represents that the reply has been duly filed to the application ~~was~~ filed by the above Resolution applicants and the copy of the same has been furnished to Ld. Counsel appearing in CA No. 30/2018 but however the Ld. Counsel appearing in CA no 42/2018 represents that a copy of reply has not been handed over to her. Let a copy of reply be duly handed over to Ld. Counsel who is appearing in CA No. 42/2018 by today itself. Both the proposed Resolution Applicants should file their rejoinders by tomorrow. The Ld. Resolution professional is also directed to file copies of the financial statement for year ended 31.03.2017 as well as the information memorandum before this Hon'ble Tribunal by tomorrow as a compilation along with the report if any, as has been uploaded in the VDR.

Post the matter on 25th January 2018.

Sd/-

(S. K. MOHAPATRAS)
MEMBER (TECHNICAL)

Sd/-

R. VARADHARAJAN
MEMBER (JUDICIAL)